

Congress wins 6 wards in Raj urban local body repolling

PTI
JAIPUR

The Congress on Thursday won six of the nine wards where repolling was held across four urban local bodies of Rajasthan, while the BJP secured three, with the

results for all 10,244 wards that went to polls now declared.

Repolling was held on Wednesday at 10 polling booths after technical problems in EVMs had prevented completion of counting in the affected wards earlier.

COORDINATION MEETING | RSS affirms Yogi to lead campaign but local resentment against sitting MLAs is a major concern

Adityanath will be BJP's CM face in 2027 UP polls

Biswajeet Banerjee
LUCKNOW

The BJP will go into the 2027 Uttar Pradesh Assembly election with Yogi Adityanath as its chief ministerial face.

However, a crucial RSS assessment ahead of the polls has drawn a distinction between the chief minister's standing and growing discontent against the party's local leadership.

At a high-level coordination meeting in Lucknow on Wednesday, the Sangh affirmed there is no question of changing the campaign face. Adityanath will lead the party into the election seeking a third consecutive term. The primary concern remains about local resentment against sitting MLAs, deteriorating relations with grass-roots workers, and public dissatisfaction with the police and local administration.

Party workers complained that access to officials has weakened. The Sangh advised the BJP to focus on repairing its organisational machinery



Union Ministers Rajnath Singh and Chirag Paswan along with Uttar Pradesh CM Yogi Adityanath and Andhra Pradesh CM N Chandrababu Naidu flag off a Varanasi-to-Vadnagar bike rally as part of 'Seva Sankalp Abhiyan', to mark Prime Minister Narendra Modi's 76th birthday, in Varanasi, on Thursday

on the ground rather than defending individual leaders.

"Forget differences and grievances and get down to election preparation," was the broad message to party functionaries. Leaders were instructed not to spend time reacting to opposition allega-

tions but to establish their own narrative around governance, development, and law and order. Social media emerged as an essential battleground for 2027.

RSS functionaries warned that online activity must go beyond posting event photos or leader birthday greetings. Every local unit was asked to create specific political narratives and communicate directly with voters using

reels, posts, and short-form content to showcase government schemes.

This digital strategy targets Gen-Z and Gen-Alpha voters, who increasingly consume political information outside traditional party channels. The RSS-BJP exercise comes amid growing youth focus on issues such as exam paper leaks, employment, education, and UGC-related protests.

COURT ROOM NO. 92

IN THE BOMBAY CITY CIVIL COURT AT BOMBAY
SHORT CAUSE SUIT NO. 2981 OF 2025

Plaint lodged on :- 12/11/2025
Plaint admitted on :- 10/12/2025

RULE 51, SUMMONS to answer plaint Under section 27, O. V. r. 1, 5, 7 And 8 and O.VIII, r. 9, of the Code of Civil Procedure.

Mr. Nimesh Mahesh Shah, Through his legal guardian Mrs. Pragna Mahesh Shah Aduti Indian Inhabitant residing at 38/39, B-Wing, 2nd Floor, Nithya Sukhdham Housing Co-Op. Soc. Ltd., Tawripada, Lal Baug, Mumbai-400012

...PLAINTIFF

Verus

1. Mrs. Deena Gopal Shah, Flat No. 40, 2nd Floor, Nithya Sukhdham Housing Co-operative Society, Tawripada, Lal Baug, Mumbai-400012, 2. Manisha Chetan Shah, Flat No. 40, 2nd Floor, Nithya Sukhdham Housing Co-operative Society, Tawripada, Lal Baug, Mumbai-400012, 3. Mrs. Bindu Rajeshkumar Zaveri, do Deena Gopal Shah, Kayasth, Amboli, Jamnagar, Gujarat-361001, 4. Mrs. Meeta Hemant Parikh, do Deena Gopal Shah, 201/A Darshana VitthalBhai Road, Vile Parle (West), Mumbai - 400056, 5. Reliance Home Finance Ltd., The Ruby 11th Floor North West Wing, 29, Senapati Bapat Marg, Dadar (West), Mumbai, Maharashtra 400028.

...DEFENDANTS

To,

Mrs. Deena Gopal Shah & Anrs
named Defendant, (As per Order dated on 01/09/2026 in presiding in Court Room No.02 by H. H. J. D. R. DESHPANDE.)

WHEREAS the above named Plaintiff/s have/has filed a plaint in this Honourable Court against you the above named Defendant/s whereof the following is a concise statement Viz :-
The plaintiff therefore prays,
a) That this Hon'ble Court be pleased to order the Grant of permanent injunction restraining the Defendant no. 5, their agents, representatives, or any other persons acting on their behalf from interfering with the Plaintiff's peaceful possession and enjoyment of the suit premises without following the due process of law, b) That this Hon'ble Court be pleased to declare and order that the cancellation and nullification of any mortgage deed, loan agreement, or any other document executed by the Defendants concerning the suit premises without the Plaintiff's consent and signature, c) That this Hon'ble Court be pleased to order any Ad-interim reliefs in terms of prayer paras (a) as aforementioned, d) That this Hon'ble Court be pleased to order the Defendants to provide the cost of the suit, e) Such other reliefs, as this Hon'ble Court, in the facts and circumstances of the present case deems fit and proper.

You are hereby summoned to appear in this Court within 30 days from the date of service of summons, in person, or by an Advocate and to answer all material questions relating to suit, or who shall be accompanied by some person able to answer all such questions to answer the above named Plaintiff, and as the suit is fixed for the final disposal, you must produce all your witnesses and you are hereby required to take notice that in default of your appearance, the suit will be heard and determined in your absence; and you will bring with you any document in your possession or power containing evidence relating to the merits of the Plaintiff's case or upon which you intend to rely in support of your case and in particular for the Plaintiff's the following documents -
Given under my hand and the seal of this Hon'ble Court,
Dated this 16th day of September, 2026,

Sd/-
for Registrar,
City Civil Court,
Bombay.

SEAL

FORM G (REISSUE)

INVITATION FOR EXPRESSION OF INTEREST FOR
DEEPAK EDUCATION LIMITED OPERATING IN EDUCATION SECTOR, AT 316-320, 1ST FLR, SUNBEAM APT,
RAJA RAM MOHANRAI ROAD, OPP HINDUJA COLLEGE LANE, CHARNI ROAD, MUMBAI

(Under regulation 38A (1) of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/ CIN/ LLP No.

Deepak Education Limited
UIN:U09030MH2000PLC124079
PAN:AABCD00780A

2. Address of the registered office

Registered Office: 316-320, 1st Floor,
Sunbeam Apartment, Raja Ram Mohan Rai
Road, Opp Hinduja College, Charni Road,
Mumbai- 400004

3. URL of website

Not available

4. Details of place where majority of fixed assets are located

Mumbai and Thane in Maharashtra.
Further details can be sought from the RP by sending an email on circdel@gmail.com

5. Installed capacity of main products/ services

Not Applicable

6. Quantity and value of main products/ services sold in the last financial year

Not Applicable

7. Number of employees/ workmen

Nil

8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.

The details can be sought from the RP by sending an email on circdel@gmail.com
The list of creditors is also available on the website of BBI

9. Eligibility for resolution applicants under section 25(2)(ii) of the Code is available at URL.

The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under section 25(2)(ii) of the Code can be sought from the RP by sending an email on circdel@gmail.com

10. Last date for receipt of expression of interest

October 3, 2026

11. Date of issue of provisional list of prospective resolution applicants

October 13, 2026

12. Last date for submission of objections to provisional list

October 18, 2026

13. Date of issue of final list of prospective resolution applicants

October 23, 2026

14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants

October 28, 2026

15. Last date for submission of resolution plans

November 27, 2026

16. Process email id to submit Expression of Interest

circdel@gmail.com

17. Details of the corporate debtor's registration status as MSME.

Details not available with the RP

Date: September 18, 2026

Place: Mumbai

Anil Kashi Drolia
Resolution Professional of Deepak Education Limited
Reg. No. IBSBI/RPA-001/P/PO2237/2020-2021/13492
Correspondence address: 5th Floor, Building No. 4, Solitaire Corporate Park,
451-452, Andheri-Kurla Road, Chakala, Andheri East, Mumbai - 400093.
Registered Address: 508, Ekta Woods, Rajhessa Estate,
Kulwupade, Borivali-East, Near National Park, Mumbai-400066

Form No. 3

[See Regulation-13 (1)(a)]

DEBTS RECOVERY TRIBUNAL MUMBAI (DRT 3)

1st Floor, MTNL Telephone Exchange Building, Sector-30 A, Vashi,
Navi Mumbai- 400703

Case No.: OA/61/2026

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

Exh. No. 9

UNION BANK OF INDIA
Vs
KATEELS V.D. LLP PUTHRAN

To,

(1) Kateels V.D. LLP Puthran, D/w/s/o- Veena, At Shop No. Ground" 1, Block No. 99, Koyla Family Restaurant, G. B. Road, Kasarvadavli, Thane West, Thane, Maharashtra- 400 607, Thane, Maharashtra- 400607.
(2) Mrs. Veena Chandrahass Puthran, Flat No. 1403 Iris Everest Colony Side G B Road Near Post Office Kasarvadavli Thane 400 607, Thane Maharashtra- 400607.
(3) Mr. Chandrahass Timmappa Puthran, Flat No. 1403 Iris Everest Colony Side G B Road Near Post Office Kasarvadavli Thane 400 607, Thane, Maharashtra- 400607.

SUMMONS

WHEREAS, OA/61/2026 was listed before Hon'ble Presiding Officer/Registrar on 14.09.2026;
WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 391,900.76 (application along with copies of documents etc. annexed). In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-
(i) To show cause within thirty days of the service of summons as to why relief prayed for should not be granted;
(ii) To disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;
(iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;
(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/ or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;
(v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.
You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 04.11.2026 at 10:30A.M. failing which the application shall be heard and decided in your absence.
Given under my hand and the seal of this Tribunal on this date: 07.09.2026
Signature of the Officer Authorised to issue summons.
Note : Strike out whichever is not applicable

Sd/-
Sainjal Jaiswal
Registrar, DRT -III, Mumbai

NASHIK MUNICIPAL CORPORATION, NASHIK

E-Tender Cell Department

Notice No. 100 Tender (Year 2026-27)

E-Tender Notice Regarding the Environment Department 1 Work of Nashik Municipal Corporation Nashik. Vide E- Tender Notice No. 100 (Year 2026-27) invites bids for which will be displayed on the website www.mahtender.gov.in from Dt. 11/09/2026 up to 3:00pm Last date for acceptance of tender will be-Dt. 21/09/2026.
Note - All further necessary notices/clarification will be published on the online website.

Sd/-
Deputy Commissioner
Environment Department
Nashik Municipal Corporation,
Nashik

जनसंपर्क/जा.क्र./१९/२०२६
दि. १७/०९/२०२६
गोदा प्रदुपण टाळा, मलिविध संभाळा.

The Brihanmumbai Electric Supply & Transport Undertaking

(OF THE BRIHANMUMBAI MAHANAGARPALIKA)

TENDER NOTICE

E-tenders are invited for the supply of following items.
(1) 82023 – Request For Proposal (RFP) for Operation of Stage Carriage Services (With Driver and Conductor) for Public Transport of 200 Midi GNC Non-AC Buses in the City of Mumbai & Its Extended Suburbs on Gross Cost Contract (GCC) Model, (2) 82159 – Thermal paper roll, (3) 82156 – Triennial cont. for Xeroxing of U/T Documents,
Re – invited e-tenders
(4) 82032, (5) 82068, (6) 82021, (7) 82022, (8) 82027, (9) 82073.

Note: For more details, log on to website <https://mahatenders.gov.in>
PRO/AAM(M)/66/2026 GENERAL MANAGER

Thane Municipal Corporation, Thane

Public Health Department
First Extension

TMC/PRO/Health/448/2026-27 Date 31/08/2026 Online E-Tender is invited for Regarding conducting Pap Smear tests for early detection of cervical cancer among women under the “Arogya Sakhi” scheme implemented through the Public Health Department. First extension is given to this tender. Detail Tenders Notice & Tender Forms will be available on <https://mahatenders.gov.in> Tender will be accepted on or before Dt. 22/09/2026 at 16.00 pm. as per E- Tendering Procedure. Tenders will be open on Dt. 23/09/2026 at 16.00 pm or any other day with prior intimation. If there will be any change in Tender, TMC will have rights to issue Corrigendum. It will be the responsibility of the bidder to submit the tender according to the corrigendum. Thane Municipal Corporation reserves the right to accept or reject any or all tenders without giving reasons thereof.
TMC/PRO/Health/536/2026-27 SD/-
Dated 17/09/2026 Medical Officer of Health,
pls visit our official web-site Thane Municipal Corporation
www.thanecity.gov.in

Stressed Assets Recovery Branch, Mumbai (05168)

6th Floor, "The International", 16, Maharashtra Karve Road, Churchgate, Mumbai-400 020.
Phone: 022 - 22053163 / 22053164 / 22053165 E-mail: sbi.05168@sbi.co.in

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s)/Legal Heirs of deceased Guarantor that the below described immovable properties mortgaged/charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of State Bank of India, the Secured Creditor, will be sold on "As is Where is", As is What is" and Whatever there is" basis on 05.10.2026 in between 11.00 am to 04.00 pm for the recovery of respective amount, due to the State Bank of India (Secured Creditor) from the respective Borrower(s) and the Guarantor(s) as specified here under:

Name of Borrower	Outstanding Dues for Recovery of which Property/ies is/are being sold	Description of the immovable properties	Reserve Price (In Rs.)	Earnest Money Deposit (EMD) (In Rs.)	Date of Inspection
Shri. Ramashankar Ramchandra Mehadia, Smt Sharda Ramshankar Mehadia and Shri. Shreyas Ramashankar Mehadia	Rs.2,99,33,328/- (Rupees Two crore Ninety-Nine Lakhs Thirty Three Thousand Three Hundred Twenty-Eight Only) + intt. & charges w.e.f 17.11.2024 Demand Notice Date: 16.11.2024	Property ID: SBIN7774542340 Residential Family Unit No 1801 of Tower A situated on 17th Floor having Total Carpet area of 1645.41 sq ft (152.863 sq mtrs) along with Open terrace adm. 162 sq ft (15.050 sq mtrs) in the building known as Anandam World City situated at Model Mill, Ganesh Peth, Umred Road, Tehsil and District- Nagpur 440018.owned by Shri. Ramashankar Ramchandra Mehadia & Mrs. Sharda Mehadia	Rs. 2,22,00,000/- (Rupees Two Crore and Twenty-Two Lakhs Only)	Rs. 2,22,00,000/- (Rupees Twenty-Two Lakhs and Twenty Thousand Only)	24.09.2026 (From 11.00 am to 02.00 pm)

The e-auction will be conducted through Bank's e-Auction service provider M/s PSB Alliance Private Limited at their web portal <https://baanknet.com>. The interested bidders shall ensure that they get themselves registered on the e-auction website and deposit earnest money in the virtual wallet created by service provider as per guidelines provided on <https://baanknet.com>
The interested bidders who require assistance in creating Login ID & Password, uploading data, submitting Bid documents, Training/Demonstration, Terms & conditions on online Inter-se Bidding etc., may visit the website <https://baanknet.com>
For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India the Secured Creditor Website www.sbi.co.in, <https://bank.sbi>, <https://sbi.co.in/web/sbi-in-the-news/auction-notices/sarfaesi-and-others> and <https://baanknet.com>
Statutory Notice under Rule 8(6) of the SARFAESI Act: This is also a notice to the Borrower/Guarantor of the above loan under Rule 8(6) of the SARFAESI Act 2002 about holding of Auction for the sale of secured assets on above mentioned date.
Enquiry: Rambhau Taktewale, Authorised Officer, Mobile No. 9561064635, Mr. Dattaraj Rane, City Case Officer, Mobile No.9607379383
Date: 18.09.2026
Place: Mumbai

Sd/-
Authorised Officer, State Bank Of India

SYMBOLIC POSSESSION NOTICE

ICICI Home Finance

Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059
Branch Office: Office No. FB-7, FB-117, FB-118, FB-119, 1st Floor, Highland Corporate Center, Kapurbowadi Junction, Majwade Thane (W)-400607.

Whereas

The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.
As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.
The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-Borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Momin Imran Shaikh (Borrower), Shameen Sayyed (Co-Borrower), 78 Station Road Near Nitesh Medical Vastind West Shahapur Thane Thane 421601 Maharashtra, NHTNE00001261650	Flat/Unit/Shop No. G-4, Ground Floor, In The Building Known As Building No. 3, B Wing, Dream Land Park Village Vastind Shahapur Sr No 89/21, Dist. Thane Maharashtra- 421601./ Date of Possession 16-09-2026	23-06-2026 Rs. 17,63,380/-	Thane

The above-mentioned borrowers(s)/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.
Date: September 18, 2026, Place: Thane
Authorized Office, ICICI Home Finance Company Limited

SYMBOLIC POSSESSION NOTICE

ICICI Bank

Branch Office: ICICI Bank Ltd, Office Number 201-B, 2nd Floor, Road No. 1 Plot No-B3, WIFIT Park, Wagle Industrial Estate, Thane (West)- 400604

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.
Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Farida Varisadi Khan & Jamir Waris Khan/ LBMUM00004902383	Flat No 001, Ground Floor, B Wing, Shankar Rama Complex, S. No. 49/1, H.No. 2, Plot No. 1, 2, 3, Dist Raigad, Pen, Maharashtra, Raigad- 402107 & Admeasuring 570 Sq. Ft. Built Up Area/ September 16, 2026	April 17, 2026 Rs. 17,68,182.26/-	Raigad

The above-mentioned borrowers(s)/ guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.
Date: September 18, 2026
Place: Raigad
Sincerely Authorised Officer,
For ICICI Bank Ltd,

B'luru kidnap bid ends in car crash, three men from Rajasthan held

Vinay Madhava Gowda
BENGALURU

Three men from Rajasthan were arrested on Wednesday night after they allegedly kidnapped a 21-year-old married woman from her Bengaluru home at the behest of her aunt, triggering a chaotic escape during which their car hit more than 20 vehicles and injured at least six people, police said.

The suspects, identified as Rakesh, 21, Karan, 25, and Ayan, 18, were caught by members of the public and handed over to Magadi Road police. Saddam, who was allegedly driving the car, escaped and police are searching for him.

Police said Pooja, 21, from Melwas village in Rajasthan, had married Omprakash, from the same village, nine months ago against their families' wishes.

The couple later moved to a rented house in Agrahara Dasarahalli under Magadi Road police station limits.

According to police, Pooja's aunt hired Saddam to kidnap her and bring her back to Rajasthan. Saddam and four others reached the couple's house around 8 pm on Wednesday and asked Pooja to accompany them. When she refused, they

allegedly assaulted Omprakash and forced her into the car.

Pooja raised an alarm and neighbours rushed to help. Saddam allegedly drove erratically while fleeing, hitting more than 20 vehicles before reaching Vijayanagar Main Road as locals followed the car on two-wheelers. Passersby eventually stopped the vehicle by throwing a boulder on its bonnet.

Saddam escaped, while the public caught three others, beat them up and handed them over to police. Police later spoke to Pooja and Omprakash and sent them home.

The injured were identified as Pruthviraj, 12, Yashika, nine, Amul, 35, Mani, 64, Jayalakshmi, 57, and Santhosh, 35. Jayalakshmi suffered head injuries and her condition was said to be serious.

Public Notice

Notice is hereby given that my client has agreed to purchase and instructed me to investigate the title of M/s. Ramdev Foods Private Limited through its Director Mr. Tulsaram Narsaji Suthar having its office at New Giriraj CHS, Room No.17, Shivaji Chowk, Agra Road, Kalyan (W), Kalyan - 421301; to the under mentioned property. All Persons having any claim, right, title or interest in the said undermentioned property by way of sale, mortgage, charge, lien, gift, use, trust, possession, inheritance or whatsoever are hereby requested to make the same known in writing with supportive proofs to the undersigned at their below mentioned office address, within Fifteen (15) days from the date hereof, otherwise the investigation shall be completed without any reference to such claim and the same if any shall be considered as waived.
The Schedule of the Property

All that Piece and Parcel of Non-Agricultural Land area admeasuring about 9000.00 Sq. Fts equivalent to 836.43 Sq. Mtrs. alongwith structure standing thereon being R.C.C. Building, on Ground and First Floor, each area admeasuring 3460.85 Sq.Ft. equivalent to 321.64 Sq. Mtrs. (Built-up area), totally admeasuring about 6921.70 Sq. Fts equivalent to 643.28 Sq. Mtrs. (Built-up area); with rights open to sky with all the easementary rights; bearing New Survey No. 59, Hissa No. 1; situate, lying and being at Village Gholgaon, Taluka Bhiwandi, Dist. Thane; (Old Survey No. 220, Hissa No. 1 (Previous old Survey No. 181, Hissa No. 1/B Paiki and Survey No. 220 Paiki)), situate, lying and being at Village Sonale, Taluka Bhiwandi, Dist. Thane.); within the limits of Group Grampanchayat Sonale, Joint Sub-Registration District & Taluka Bhiwandi and Registration District & District Thane.

Signature/-

Adv. Jeetendra N. Shete

Office Address: - Nandan Arcade, 2nd Floor, Opposite State Bank of India, Ashok Nagar Gate, Bhiwandi, District Thane

N THE HIGH COURT OF JUDICATURE AT BOMBAY

ORIGINAL ORDINARY CIVIL JURISDICTION

COMPANY PETITION NO.215 of 1997

In the matter of Companies Act, 1 of 1956;
And
In the matter of Diviya Chemicals Limited
(In Liquidation)

NOTICE FOR SALE OF IMMOVABLE ASSETS BY THE OFFICIAL LIQUIDATOR, HIGH COURT, BOMBAY AS LIQUIDATOR OF DIVIYA CHEMICALS LIMITED (IN LIQUIDATION) THROUGH E-AUCTION

1.Pursuant to the order dated 30.07.2026, passed by the Hon'ble High Court, Bombay on Official Liquidator Report No.102 of 2025, offers / bids are invited from the intending purchasers to purchase the following Immovable asset of Diviya Chemicals Limited (In Liquidation), whose details are mentioned below. The sale is on "as is where is and whatever there is basis" and by inviting competitive bids through e-Auction to be conducted by selling agent namely PSB Alliance Private Limited, the auctioneer agency on website: - baanknet.com and also take help from the helpline contact No. :- [Toll Free No] 8291220220 and support. baanknet@psballiance.com]. The intending purchasers have to register themselves on the portal 3 days prior to the last date of submission of online Earnest Money Deposit. The sale is subject to confirmation by the Hon'ble High Court, Bombay. The details of immovable assets are as below: -

Lot No	Particulars of the assets	EMD (In Rupees)
1	Immovable Asset: Situating at Plot No.25.25A and 25B, Roha Industrial Area, Village,Dhatau, Roha Kolad, Raigad-402116 Admeasuring in aggregate Plot No.25-A 5,177 Sq. Mtr. Plot No.25-B 5,177 Sq. Mtr. and Plot No.25 13260 Sq. Mtr.	Rs. 50,00,000 (Fifty Lakh Only)

2.The Earnest Money Deposit is fixed at Rs. 50,00,000 /- (Rupees Fifty Lakh Only) for immovable Assets. The inspection of the subject immovable assets will be allowed to the intending purchasers on 22.09.2026 between 12.00 noon to 03.00 p.m. at Plot No.25, 25A and 25B, Roha Industrial Area, Village, Dhatau, Roha Kolad, Raigad-402116.
The Last date for submission of EMD is 30.09.2026 before 5.00 pm and Date of e-auction is on 05.10.2026 from 4.00 pm to 5.00 pm.
3.The offer of H1 [Highest Bidder] will be placed before the Hon'ble High Court, Bombay for confirmation through the Official Liquidator Report.
4.The sale of said immovable assets will be conducted as per the terms and conditions of sale which will be made available on website of <https://baanknet.com>.
5.The Sale Notice is also available on the websites of the Hon'ble High Court, Bombay at www.bombayhighcourt.nic.in, Ministry of Corporate Affairs at www.mca.gov.in and on the website at <https://baanknet.com>.
6.The fee structure of e-Auction to be conducted by selling agent namely PSB Alliance Private Limited, is hereunder:-
i. OL offices and Ministry will not pay for the services rendered by the empanelled agency in the case of successful auction;
ii. In case of successful auction, Rs.1,200/- for every auction from successful bidder;
iii. In the case of unsuccessful auction (for reasons not attributed to empanelled agency), OL shall reimburse the operational cost to empanelled agency which shall not be more than Rs.1,200/-.

Dated this 17th day of September 2026

Sd/-
OFFICIAL LIQUIDATOR,
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